

ASSAM ACT I OF 1952

THE ASSAM APPROPRIATION (No.I) ACT,
1952

(Passed by the Assembly)

(Received the assent of the Governor on the 28th
March 1952)

[Published in the Assam Gazette, Extraordinary, dated the
29th March 1952.]

An

*Act to authorise payment and appropriation of certain
further sums from and out of the Consolidated Fund of
the State of Assam to the service of the year ending on
the thirty-first day of March 1952.*

BE it enacted by the Assam Legislative Assem-
bly as follows:—

Short title.

1. This Act may be called the Assam Appro-
priation (No.I) Act, 1952.

Issue of
Rs.85,64,364
out of the Con-
solidated Fund
of the State of
Assam for the
year 1950-51.

2. From and out of the Consolidated Fund of
the State of Assam there may be paid and applied
sums not exceeding those specified in column (3)
of the Schedule amounting in the aggregate to the
sum of eighty-five lakhs, sixty-four thousand, three
hundred and sixty-four rupees towards defraying
the several charges which will come in course of
payment during the year ending on the thirty-first
day of March, 1952 in respect of the services
specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied
from and out of the Consolidated Fund of the State
of Assam by this Act shall be appropriated for the
services and purposes expressed in the Schedule in
relation to the year ending on the thirty-first day
of March, 1952.

SCHEDULE

Grant No.	(2) (Services and purposes) Major Heads	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consoli- dated Fund	Total
		Rs.	Rs.	Rs.
2	Charges on account of Land Revenue ...	71,028	...	71,028
4	Charges on account of Stamps ...	6,500	...	6,500
5	Charges on account of Forests ...	1,94,205	...	1,94,205
7	Charges on account of Motor Vehicles Taxation Act.	60,850	...	60,850
8	Charges on account of Other taxes and duties.	3,500	...	3,500
9	Charges on account of Navigation, Embankment and Drainage Works.	1,00,000	...	1,00,000
10	Charges on account of General Adminis- tration.	3,92,626	40,359	4,32,985
11	Charges on account of Administration of Justice.	84,416	...	84,416
12	Charges on account of Jails and Convict Settlements.	1,45,983	...	1,45,983
13	Charges on account of Police ...	5,69,938	...	5,69,938
14	Charges on account of Ports and Pilotage	5,410	...	5,410
15	Charges on account of Scientific Depart- ment.	1,285	...	1,285
16	Charges on account of Education ...	8,54,532	...	8,54,532
17	Charges on account of Medical ...	43,169	...	43,169
18	Charges on account of Public Health ...	85,219	...	85,219
19	Charges on account of Agriculture ...	14,405	...	14,405
23	Charges on account of Miscellaneous Departments.	5,821	...	5,821
24	Charges on account of Civil Works ...	70,000	...	70,000
25	Charges on account of Tools and Plant and Establishment.	13,090	...	13,090
27	Charges on account of Famine Relief ...	2,35,969	...	2,35,969
28	Charges on account of Territorial and political pensions, "55.—Superannua- tion Allowances, Etc."	48,600	4,013	52,613
30	Charges on account of Miscellaneous ...	15,35,615	8,20,031	23,55,646
31	Charges on account of Extraordinary charges.	25,65,500	...	25,65,500
33	Charges on account of Pre-partition pay- ments.	1,000	...	1,000
34	Charges on account of Capital Outlay on Schemes of agricultural improvement and research.	47,000	...	47,000

Short

Issue
Rs. 16
out of
solidar-
ity of the
Assam
year 1

Appro

(1) Grant No.	(2) (Services and purposes) Major Heads	Sums not exceeding		
		Voted by the Assembly	Charged on the Consoli- dated Fund	Total
		Rs.	Rs.	Rs.
35	Charges on account of Capital Account of other Provincial Works outside the Revenue Accounts.	2,92,200	...	2,92,200
37	Charges on account of Capital Outlay on Schemes of State Trading.	100	...	100
38	Charges on account of Loans and advances.	2,52,000	...	2,52,000
Grand total ...		76,99,961	8,64,403	85,64,364

ASSAM ACT II OF 1952
THE ASSAM APPROPRIATION (No.II) ACT, 1952
 (Passed by the Assembly)
(Received the assent of the Governor on the 3rd April 1952)
 [Published in the *Assam Gazette*, dated 9th April 1952]

An
Act to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Assam to the service of the year ending on the thirty-first day of March 1953.

BE it enacted by the Assam Legislative Assembly as follows :—

Short title.

1. This Act may be called the Assam Appropriation (No.II) Act, 1952.

Issue of
Rs. 16,87,56,100
out of the Con-
solidated Fund
of the State of
Assam for the
year 1952-53.

2. From and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of sixteen crores, eighty-seven lakhs, fifty-six thousand and one-hundred rupees towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March, 1953, in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1953.